

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.554/2002

Friday, this the 10th day of October, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

1. Girraj Prasad,
G-88, Sector-4,
M.B. Road, Pushpa Vihar (Saket)
New Delhi
2. Hukum Singh Badwal,
GI-759, Sarojini Nagar,
New Delhi
3. Ram Swaroop Meena,
154/C-7, Sector-8, New Delhi
4. Harswroop Singh Meena
113-D, Sec. IV, Pushp Vihar,
New Delhi
5. F.M. Anugrah Ekka,
C-2-C/134 Packet-12,
Janakpuri, New Delhi

... Applicants

(By Advocate : Shri M.P. Raju)

Versus

1. Secretary,
Department of Revenue,
Ministry of Finance
North Block, New Delhi
2. Chief Commissioner of Customs &
Central Excise, Delhi Zone,
C.R. Building, I.P. Estate,
New Delhi
3. Commissioner of Customs & Central
Excise, Delhi Zone,
C.R. Building, New Delhi
4. Secretary,
Department of Personnel & Training,
New Delhi

... Respondents

(By Advocate : Shri R.R. Bharati)

O R D E R (ORAL)

BY JUSTICE V.S. AGGARWAL :

After making certain submissions at the Bar, it is noticed that the respondents in their counter reply have already indicated that the matter shall be reviewed after

Ms Ag

the decision of the Delhi High Court in Civil Writ Petition No. 3636 of 1999 titled A.K. Gautam V. Union of India & Others. The learned counsel of the applicant states that after the matter is decided by the Delhi High Court and it is reviewed, the applicant, if so advised, shall raise all the legal and factual pleas available in law including assailing O.M. No.36013/2/79-Estt (SCT) dated 2.4.1979 and also letter dated 18.5.2001. The learned counsel seeks permission to assail the same if need arises afterwards.

2. In the absence of any objection, allowed as prayed. Subject to above, the OA is accordingly dismissed as withdrawn.

Sarweshwar Jha

(SARWESHWAR JHA)
MEMBER (A)

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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